

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **POWER TELEVENTURES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	POWER TELEVENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24 June 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51395MP2005PTC017738
5.	Address of the registered office and principal office (if any) of corporate debtor	D-254, Rajat Vihar Colony, Hoshangabad Road, Bhopal – 462043 (MP)
6.	Insolvency commencement date in respect of corporate debtor	17 September 2020 (Order available on NCLT website on 19 September 2020)
7.	Estimated date of closure of insolvency resolution process	16 March 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ANIL CHAWLA IBBI/IPA-002/IP-N00713/2018-2019/12201
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MF-104, AJAY TOWER, E5/1 (COMMERCIAL), ARERA COLONY, BHOPAL – 462016 MADHYA PRADESH E-MAIL : indialegalhelp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MF-104, AJAY TOWER, E5/1 (COMMERCIAL), ARERA COLONY, BHOPAL – 462016 MADHYA PRADESH E-MAIL : indialegalhelp@gmail.com
11.	Last date for submission of claims	2 October 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NOT APPLICABLE 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... https://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the POWER TELEVENTURES PVT. LTD. on 17 September 2020.

The creditors of POWER TELEVENTURES PVT. LTD. are hereby called upon to submit their claims with proof on or before 2 October 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional :

ANIL CHAWLA

Date and Place : : 20 September 2020

BHOPAL

Anil Chawla
Advocate & Insolvency Professional
IP Registration No.-IBBI/IPA-002/IP-N00713/2018-2019/12201
Advocate Reg. No. MP/637/12